

ITEM NO.23

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.10963/2024

(Arising out of impugned final judgment and order dated 04-10-2023 in PIL No.9/2015 10-01-2024 in PIL No.9/2015 passed by the High Court of Manipur at Imphal)

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

STATE OF MANIPUR & ORS.

Respondent(s)

(With IA No.136889/2024-CONDONATION OF DELAY IN FILING and IA No.136890/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.136891/2024-PERMISSION TO FILE SLP and IA No.136892/2024-CONDONATION OF DELAY IN REFILEING/CURING THE DEFECTS)

Date : 11-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Annam Venkatesh, Adv.  
Mr. Zoheb Hussain, Adv.  
Mr. Vivek Gurnani, Adv.  
Mr. Samrat Goswami, Adv.  
Mr. Mukesh Kumar Maroria, AOR

For Respondent(s)

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 Permission to file the Special Leave Petition is granted.
- 2 Delay condoned.
- 3 The Central Bureau of Investigation is aggrieved by the order of the High Court which requires it to track the convict and to apprehend him within a stipulated period (initially, three months and later, eight weeks).
- 4 Issue notice, returnable in four weeks.
- 5 The direction which has been issued to the Central Bureau of Investigation shall remain stayed.
- 6 List the Special Leave Petition on 9 August 2024

**(CHETAN KUMAR)  
A.R. - cum - P.S.**

**(SAROJ KUMARI GAUR)  
Assistant Registrar**